COURT-I

Before the Appellate Tribunal for Electricity (Appellate Jurisdiction)

<u>IA No. 131 of 2016 in</u> DFR No. 2534 of 2015

Dated: 3rd May, 2016

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson

Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of :

Reliance Infrastructure Ltd. ...Appellant(s)

Versus

Maharashtra Electricity Regulatory Commission

& Ors. ...Respondent(s)

Counsel for the Appellant(s) : Mr. Hasan Murtaza

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan

Mr. Raghu Vamsy for R.1

Mr. Vishal Anand

Mr. Akshat Jain for R.2

<u>ORDER</u>

Learned counsel for the applicant/appellant seeks permission to withdraw the application as well as the appeal.

The application as well as the appeal are allowed to be withdrawn and are dismissed as such.

(I.J. Kapoor)
Technical Member
ts/mk

(Justice Ranjana P. Desai) Chairperson